### IN THE HIGH COURT OF KERALA AT ERNAKULAM

#### **PRESENT**

### THE HONOURABLE MR.JUSTICE N.NAGARESH

Monday, the  $25^{th}$  day of October 2021 / 3rd Karthika, 1943 WP(C) NO. 22513 OF 2021(L)

### PETITIONER:

RITHU SIBI, AGED 19 YEARS, D/O SIBI PAUL A, ATTUPURAM HOUSE, PALLIKUNNU, VARANDARAPILLY, CHALAKUDY TALUK, THRISSUR DISTRICT-680303.

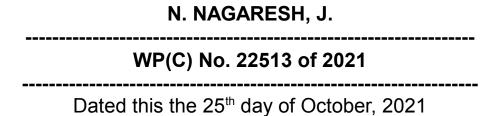
## RESPONDENTS:

- 1. UNION OF INDIA REPRESENTED BY THE SECRETARY, MINISTRY OF EDUCATION, 122-C, SHASTRI BHAVAN, NEW DELHI-110001.
- 2. NATIONAL TESTING AGENCY, REPRESENTED BY ITS DIRECTOR, C-20 IA/8, SECTOR 62, IITK OUTREACH CENTRE, DISTRICT NOIDA, UTTAR PRADESH-201309.
- 3. CENTRAL BUREAU OF INVESTIGATION, REPRESENTED BY ITS DIRECTOR, PLOT NO.5-B, CGO COMPLEX, LODHI ROAD, NEW DELHI-110003.
- 4. STATION HOUSE OFFICER, VARANDARAPILLY POLICE STATION, THRISSUR DISTRICT-680303.

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct the 2nd respondent to forthwith produce the original OMR of the petitioner in respect of the Neet examination conducted on 12-09-2021 before this Honble Court, pending consideration of this Writ Petition.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of SRI. RAJIT Advocate for the petitioner, the court passed the following:-

P.T.0.



# **ORDER**

The petitioner states that she has made the allegations in this writ petition with absolute conviction and honesty and after being aware of the consequences arising from making such statements. According to the petitioner, on perusing the OMR sheet attached to the petitioner's application number, the signature of the petitioner is seen manipulated. The name of the petitioner's mother and father as seen in Ext.P5 is not written by the petitioner.

2. The petitioner also has serious doubt about the left hand thumb impression seen in the OMR sheet. The name of the petitioner's mother is Mini John C., however in the OMR sheet, it is shown as Mini Johna C. The writings in the OMR sheet is not that of the petitioner, reiterates the petitioner. The Roll number of the petitioner in the

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numerical does not tally with the bubbled portion. Taking into consideration all these aspects, this Court is of the view that an enquiry in the matter is required.

Accordingly, there shall be a direction to the 2<sup>nd</sup> respondent to consider the entire materials that have been placed by the petitioner and conduct an investigation and submit a report before this Court on or before 08.11.2021.

Sd/-N. NAGARESH JUDGE

ncd

25-10-2021

APPENDIX OF WP(C) 22513/2021

Exhibit P5

A TRUE COPY OF THE OMR SHEET, WHICH IS ALLEGED TO BE THAT OF THE PETITIONER.

